

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

**Supplementary Item No. 1**

**CA No. 71/2024**  
**in**  
**TP No. 3/Chd/JPR/2023**  
**(RBT NCLT Jaipur)**

**IN THE MATTER OF:**

Amish Tambi & Ors.

...Petitioners

Vs.

Rajputana Construction Pvt. Ltd. & Ors.

...Respondents

**Under Section:** 241 & 242, CA 2013, R 11 NCLT 2016

**Order delivered on 21.03.2024**

**CORAM:**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the applicant in CA No.71/2024 : Mr. Nahush Jain with Mr. Prakul Khurana,  
Advocates

**ORDER**

**CA No.71/2024**

The present application has been filed under Section 97 of the Companies Act 2013, read with Rule 11 of the NCLT Rules seeking necessary directions against the respondents. Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 05.04.2024.

**TP No. 3/Chd/JPR/2023**

List on 05.04.2024.

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**(HARNAM SINGH THAKUR)  
MEMBER (J)**

Tanvi